

- (iii) Penal interest is charged on account of delay in settlement of dues as per Credit Policy.
- (iv) In case where delay persists, besides encashment of the security deposit, the operation of airline is put on cash and carry basis.

Legal course of action is also followed in case over dues persist.

Performance and financial progress of UDAN scheme

2711. SHRI BHUBANESWAR KALITA: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) the details of UDAN scheme for regional connectivity both in terms of performance and financial progress;
- (b) whether Government has achieved the desired result, if not, the reasons therefor; and
- (c) whether Government has cancelled some licenses issued under the scheme, if so, the details thereof together with the reasons?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI HARDEEP SINGH PURI): (a) and (b) 27 Networks in first round of bidding, 90 Networks in second round of bidding and 95 Networks in third round of bidding were awarded under Regional Connectivity Scheme (RCS)-UDAN (Ude Desh ka Aam Naagrik) involving 705 RCS routes. 186 RCS routes have been commenced connecting 40 RCS airports. Out of these, nine RCS-UDAN networks have been cancelled/terminated due to default by Selected Airline Operators (SAOs). Viability Gap Funding of INR 250 crores (approximately) have been disbursed to SAOs under RCS-UDAN.

- (c) No. Sir. However, the Implementing Agency has cancelled/terminated some of the routes/networks awarded to SAOs due to their default under RCS-UDAN.

Crisis face by Jet Airways employees

2712. MS. DOLA SEN: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether over 20,000 employees of Jet Airways are facing an unprecedented crisis today since they have not been paid their salaries and wages all of a sudden and neither has the airlines made any provision for gratuity or full and final settlements or compensation, which is completely against the law of the land of the country; and